

[Shri V. V. Giri]

I do not see any reason why any matter should be referred to adjudication. Everything depends on the good will of the employer, and the good sense of the workers, and the good lead that the labour leaders give to the workers. Labour leaders should lead and not to be led. If we feel that the workers are going in a wrong direction, we must be in a position to tell them that they should not do so. When I was in Calcutta, addressing a meeting of 20,000 dock workers, and others, I was telling them straightaway that there was no use of simply surrounding an employer and demanding him to write something, and so on. That is intimidation which they should not practise. By the strength of your organisation, and by the strength of the demands, and the sanctions behind you, you can certainly come to an agreement across the table. That is the one thing that we have to learn in this country; whether you are workers, or employers, or the general public, try to iron out things, and try to come to an understanding and try to run our country in the proper way.

I do not wish to take up the time of the House any more. I shall state in reply to various amendments that will be placed before the House tomorrow, my views on matters and I hope and trust that this House will give ultimately its unanimous support to this measure.

I oppose the motion for referring the Bill to a Select Committee, which I feel, is not necessary.

Shri N. Sreekantan Nair: On a point of information, Sir. The hon. Minister stated a little while ago that he has also given notice of some amendments. But we have not received copies of them. Will they also be circulated to us?

Mr. Deputy-Speaker: All of them will be circulated to hon. Members tonight, and hon. Members will have sufficient time to go through them.

Shri T. B. Vittal Rao: But if we want to move amendments to those amendments.....

Mr. Deputy-Speaker: They can be moved on the floor of the House. Because there is short notice regarding these amendments, if hon. Members want to move any amendments to those amendments, they can come ready with them. They can give notice tomorrow morning before the amendments are moved on the floor of the House, for there is sufficient time between tomorrow morning and tomorrow afternoon.

Now, I will put this amendment for reference to a Select Committee before the House.

Shri N. Sreekantan Nair: I do not press it, Sir, because I do not want to embarrass the hon. Minister. I beg leave to withdraw it.

*The amendment was, by leave,
withdrawn.*

Mr. Deputy-Speaker: The question is:

"That the Bill further to amend the Industrial Disputes Act, 1947, be taken into consideration."

The motion was adopted.

Mr. Deputy-Speaker: What about the clauses? There are yet ten minutes more. The clauses may be taken up tomorrow.

BUSINESS OF THE HOUSE

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): Sir, I beg to move.....

Shri S. S. More (Sholapur): Sir, I had raised a point of order regarding that. Under rule 74 of our Rules of Procedure, when a Bill is introduced and when a motion is to be moved for consideration or reference to a Select Committee, there should be at least an interval of two clear days between the Motion for introduction and the Motion for consideration.

Shri T. T. Krishnamachari: I am not moving the Bill. I am moving the resolution.

Shri S. S. More: I am sorry.

Mr. Deputy-Speaker: But the difficulty is this. When is this to conclude?

Shri T. T. Krishnamachari: This evening.

Mr. Deputy-Speaker: Which will be the first item tomorrow?

Shri Gadgil (Poona Central): There are already half a dozen Bills under discussion. Let there be some system.

Mr. Deputy-Speaker: The only point is this. Is this resolution likely to take a long time?

Shri T. T. Krishnamachari: It all depends upon the House. I would like to submit, Sir, that there is a Bill coming up before the House in regard to amendment of the Coffee Marketing Act. The main issues will be discussed on that Bill. This is only a minor measure of collecting an export duty on coffee exported. May I go on?

Shri H. N. Mukerjee (Calcutta North-East): May I submit, Sir.....

Mr. Deputy-Speaker: The hon. Minister means that this can be taken up along with the Bill?

Shri T. T. Krishnamachari: I am entirely in the hands of the Chair.

Mr. Deputy-Speaker: I am sorry if I misunderstood the hon. Minister. Both refer to the same matter.

Shri T. T. Krishnamachari: No, Sir. When the amending Bill is under discussion, that is the time when everything regarding coffee may be raised. This is merely a matter of export duty on exported coffee and I thought I could move the Resolution and get it passed.

Mr. Deputy-Speaker: The resolution may be moved.

Then so far as the work for tomorrow is concerned, hon. Members

must know whether the Industrial Disputes (Amendment) Bill will be taken up for further consideration.

Shri A. V. Thomas (Srivaikuntam): On a point of order, Sir. This resolution is not so simple a proposal. It is very important and many of us would like to speak on it.

Mr. Deputy-Speaker: Whoever prevents hon. Members from speaking?

The resolution may be moved. But the Industrial Disputes (Amendment) Bill will be taken up only after that.

Shri Gadgil: There are already three Bills pending. This will be the fourth.

RESOLUTION RE EXPORT DUTY ON COFFEE

The Minister of Commerce and Industry (Shri T. T. Krishnamachari): I beg to move:

"In pursuance of sub-section (2) of section 4A of the Indian Tariff Act, 1934 (XXXII of 1934), the House of the People hereby approves of the notification of the Government of India in the Ministry of Commerce and Industry S.R.O. 1904, dated the 10th October, 1953, by which an export duty of Rs. 62-8-0 per cwt. was levied on coffee with effect from the date of the said notification."

Mr. Deputy-Speaker: The hon. Labour Minister may be in his seat for sometime more.

What I am feeling is this. I want to fix up the business for tomorrow. There are some amendments which have not been circulated for consideration of the Members. Various amendments have been tabled by the Government. They must have become part and parcel of the Bill itself. The Ordinance was issued a month ago. Naturally, the other side would like to consider that matter and would like to have time also for tabling amendments. It is on account of that that I called upon the hon. Minister of Commerce and Industry to move his resolution. If the amendments to the amendments are in such